

S.L. No. 10/25



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.96/2025/EZ

In The Matter of:-

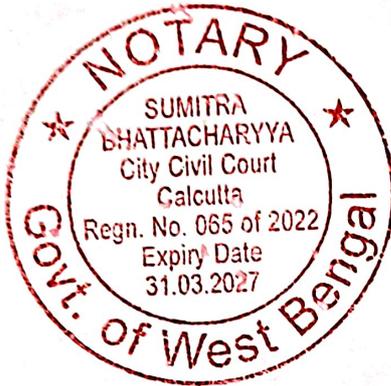
Little Flower Kinder Garten School

..... Applicant

- Versus-

State of West Bengal &amp;Ors.

...Respondent(s)



COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 09, M/S  
NATARAJ HYDROCARBONS PRIVATE LIMITED

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Filed by:

Mr. KRISHNENDU BERA

Advocate,

High Court, Calcutta

(M): 9804470595

Email: krishnendubera87@gmail.com

31 JUL 2025



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.96/2025/EZ**

In The Matter of:-

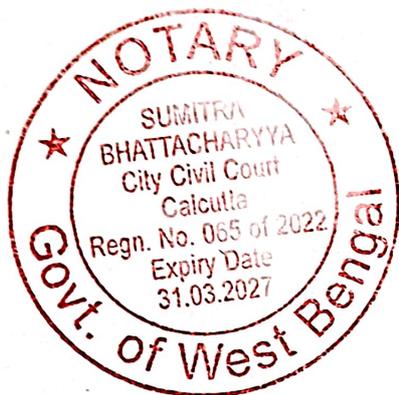
Little Flower Kinder Garten School

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)



**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 09, M/S  
NATARAJ HYDROCARBONS PRIVATE LIMITED**

I, SRI RAHUL BANSAL, Son of Rajesh Kumar Bansal, aged about 38 years, by faith-Hindu, by occupation- business, and residing at EC-166, Salt Lake City, Sector-I, P.S- Bidhannagar North, Kolkata: 700064, do hereby solemnly affirm and declare as follows: -

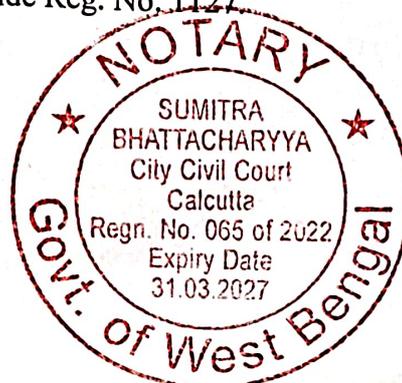
1. That I am One of the Directors of M/s Nataraj Hydrocarbons Private Limited and I am being duly authorized by the Other directors to file and affirm this counter affidavit and competent to affirm this counter affidavit on behalf of the company.

Photocopy of the Board Resolution authorizing the deponent to affirm this counter affidavit is annexed herewith and marked with the letter 'A'.

2. That this Counter Affidavit is filed in pursuance to the Solemn Order dated 30.06.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

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3. That before dealing with the averments in the original application it is pertinent to bring certain facts before the judicial knowledge of this Hon'ble Tribunal for smooth adjudication of the instant original application.
4. That the unit of the respondent number. 09 is situated at Village and Mouza – Chotokhanpur, P.O.- Belmuri, P.S. – Dhaniakhali, District : Hooghly and since the last more than 9 (nine) months the unit is non operational and as such it is closed, due to continuous disturbance from the Manus Kumar Ghoshal, who continuously threatened the owner of the factory of the unit to shift in a different place..
5. That the unit of the respondent number 9 was established in the year 2015 and the school had shifted very recently to the adjacent land in the year 2024.
6. That the unit namely M/S Natoraj Hydrocarbons Pvt. Ltd. situated Mouza- Chotokhanpur under P.S- Dhaniakhali, in the District- Hooghly previously used to produce Pyrosis oil from the waste plastic and the unit had also applied for conversion and the land has being converted from SALI to FACTORY as per order of Sub-Divisional Land & Land Reform Officer, Sadar, Hooghly as per the provisions of section 4C of West Bengal Land Reforms Act, 1955 issued vide Memo No. IX-2/04/1904/6/SDL/CON/DNK/15 Dated 19.08.2015.
7. The unit possess the following statutory permissions for operating the unit though presently it is closed:
- (i) Deed of Conveyance showing purchase of the property by the unit vide Book No-I, Volume Number 05, pages from 2633 to 2647, being deed number 01625, for the year 2015.
  - (ii) That the unit possess registration under Ministry of Micro, Small & Medium Enterprises, Govt. of India vide Udyam Reg. No. UDYAM-WB-10-0004821.
  - (iii) The said company also possess Trade License issued by the from Belmuri Gram Panchayat under Dhaniakhali Block vide Reg. No. 1127.
  - (iv) PAN Card in the name of the unit.
  - (v) Record of Rights (ROR)
  - (vi) Environmental Clearance



✕

- (viii) Certificate issued by the Directorate of Factories.
- (ix) GST Certificate
- (x) Conversion Certificate
- (xi) The unit has applied for fresh 'Consent to Establish' and 'Consent to operate' from WBPCB for manufacturing plastic pyrolysis oil, but the application is still pending and yet to be disposed off.

Photocopies of all the permissions as above referred to is annexed herewith and marked with the letter 'B'.

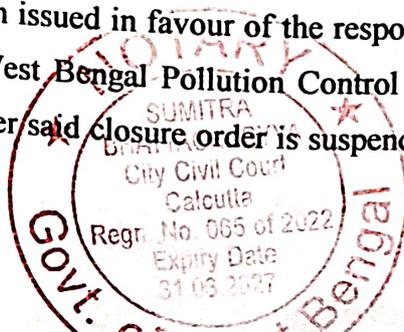
8. It is humbly stated that previously the West Bengal Pollution Control Board (hereinafter referred to as the State Board) vide Memo No. 7085-PCB/HGY/O/6740-2022(I) dated 16.07.2024 issued Closure order with disconnection of electricity for operating in violation of environmental norms. The unit had obtained Consent to Establish for manufacturing reprocessed plastic granules.

Subsequently on the request of the unit and after considering the circumstances and after inspecting the unit the State Board was pleased to consider the temporarily suspend the 'Closure order with disconnection of electricity' issued to M/s. Nataraj Hydrocarbons Pvt. Ltd. located at Village-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, District-Hooghly, Pin- 712302 vide Memo No. 7085-PCB/HGY/O/6740-2022(1) dated 16.07.2024.

Photocopy of the said suspension of closure order dated 22.11.2024 is annexed herewith and marked with the letter 'C'.

9. That with regard to the statements made in paragraph no 1 to 3 and 4 (a) of the said original application I say those are matters of record and anything contrary to the records are denied by me.

10. That with regard to the statements made in paragraph no 4 (b) to 4 (i) of the said original application I deny and dispute the statements which are contrary to the records and I say that although a closure order had been issued in favour of the respondent no. 9 in accordance with the order passed by the West Bengal Pollution Control Board and electricity connection was disconnected, but later said closure order is suspended and the

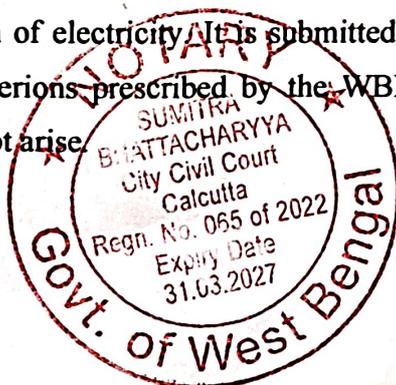


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respondent no. 9 was directed to apply for obtaining fresh Consent to Establish and Consent to Operate for manufacturing plastic pyrolysis oil complying all the formalities. That after compliance a fresh inspection was held in the unit by the State Board.

11. That with regard to the statements made in paragraph no 4 (j) to 4 (o) of the said original application I deny and dispute each and every statements made therein and I say that even after complying all statutory directions the unit is non operational for more than 9 (nine) months due to continuous disturbance from the Manus Kumar Ghoshal, who continuously threatened the owner of the factory of the unit to shift in a different place. That due to lodging of repeated complaint by the applicant the application of fresh Consent to Establish and Consent to Operate is still pending before the WBPCB and accordingly the unit is presently closed. Therefore resumption of business without obtaining necessary permissions from the WBPCB does not arise and polluting the environment by putting the life in danger of local citizens does not arise.
12. That with regard to the statements made in paragraph no 4 (p) to 4 (z) of the said original application I deny and dispute each and every statements made therein and I say that when the applicant is well aware about the suspension of closure order vide Memo dated 22.11.2024, the applicant therefore well conversant of the facts that the Unit was inspected by the State Board official on 12.09.2024 when in the inspection report it has been observed that i) the unit completed the construction of ETP, ii) arrangement for alkaline scrubbing system for controlling the emission from the reactor by a stack of height 30m from ground level, iii) segregated raw material storage arrangements, iv) arrangement for storage of hazardous waste, v) flare stack of 30m height has been constructed for flaring excess emissions, vi) provided automated pressure temperature lacking/cut off arrangement to ensure safety of reactor vessel, vii) dyke wall has been constructed, viii) obtained PESO license for storage of Pyrolysis oil.

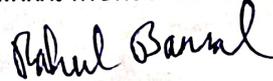
Therefore after satisfying of aforesaid criterions the State Board, WBPCB has been pleased to suspend the closure order with restoration of electricity. It is submitted that when the unit has categorically fulfilled all the criterions prescribed by the WBPCB therefore question of pollution of environment does not arise.



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13. That with regard to the statements made in paragraph no 4 (aa) to 4 (hh) of the said original application I deny and dispute each and every statements made therein and I say that there is no violation of principle of natural justice and the State Board, WBPCB are the prescribed and technical body to decide the environmental norms and after having been satisfied the said authority has withdrawn the closure order. That question of illegal acts and conduct on the part of private respondent does not arise.
14. That with regard to the statements made in paragraph no 5 including Grounds to 10 of the said original application I deny and dispute each and every statements made therein and I say that if the prayers of the application is not allowed the applicant will not suffer any loss and injury as the private respondent complied with all norms and directions passed by the WBPCB upon taking all statutory measures and license. That there of no balance of convenience is in favour of the applicant.
15. It is therefore most respectfully submitted that the instant original application arisen submitted by the applicant has no legal stand to substantiate the alleged allegations and respondent no. 9 humbly prays for dismissal of the instant original application.
16. That the statements made in paragraph 1 to 14 are true to my knowledge and information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

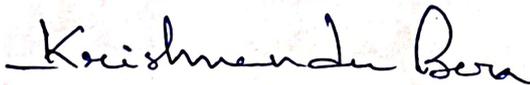
NATARAJ HYDROCARBONS PRIVATE LIMITED



Director

Deponent

Identified by me

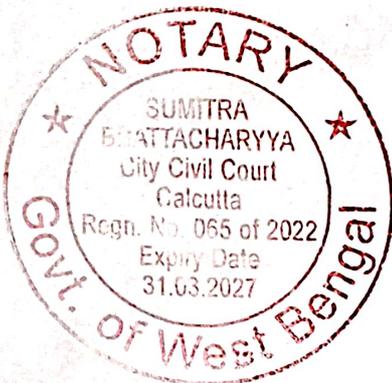


Advocate

Solemaly Affirmed and  
Declared before me U/S 139  
CPC, (C)



**Sumitra Bhattacharyya**  
Notary, Govt. of W.B  
Regd. No. 065 of 2022  
City Civil Court, Calcutta  
6



X



Verification

I, SRI RAHUL BANSAL, Son of Rajesh Kumar Bansal, aged about 38 years, by faith-Hindu, by occupation- business, and residing at EC-166, Salt Lake City, Sector-I, P.S-Bidhannagar North, Kolkata: 700064, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 31<sup>st</sup> Day of July, 2025.

NATARAJ HYDROCARBONS PRIVATE LIMITED

*Rahul Bansal*

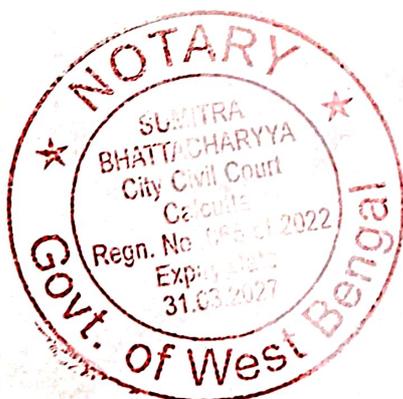
Director

Deponent

Identified by me

*Kaishwanti Bera*

Advocate



Solemnly Affirmed and  
Declared before me U/S 139  
CPC, (C)

*Sumitra Bhattacharyya*  
Notary

Sumitra Bhattacharyya  
Notary, Govt. of W.B  
Regd. No. 065 of 2022  
City Civil Court. Calcutta

31 JUL 2025

Annexure - A

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**NATARAJ HYDROCARBONS (P) LTD.**

7A, BENTICK STREET, KOLKATA - 700 001 ☎ : 2240-7813, Fax : (033) 4066-1304; E-mail : nataraj\_coldstorage@yahoo.co.in  
CIN NO. : U74900WB2014PTC201450

dated. 30/07/2025

**BOARD RESOLUTION**

RESOLVED THAT SRI RAHUL BANSAL, Son of Rajesh Kumar Bansal, aged about 38 years, by faith-Hindu, by occupation- business, and residing at EC-166, Salt Lake City, Sector-I, P.S- Bidhannagar North, Kolkata: 700064, Being one of the Directors of M/S Nataraj Hydrocarbons Pvt. Ltd. Having registered office at 7A, Bentinck Street, Old Wing, First Floor, P.S- Hare Street, Kolkata: 700001, is hereby authorized to sign, swear affidavit, petition/application in connection with O. A. No. 96/2025/EZ pending before the National Green Tribunal, eastern Zone Bench, Kolkata

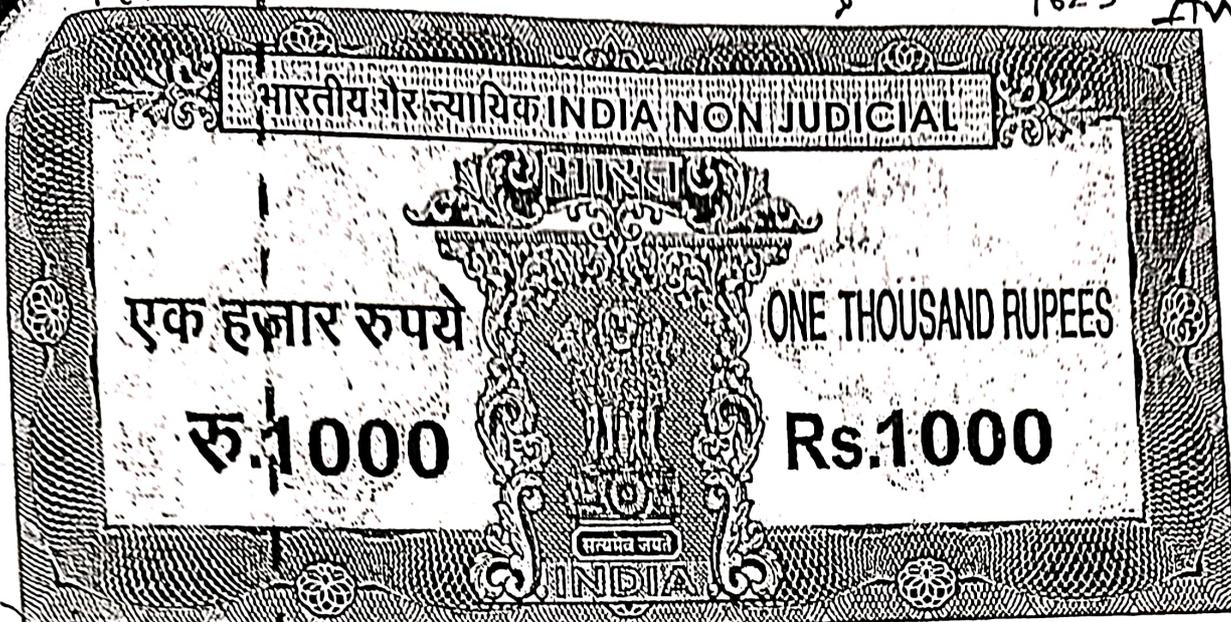
**NATARAJ HYDROCARBONS PRIVATE LIMITED****Director**

30/07/2025

1710

1625

Ammece-B 102



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पश्चिम बंगाल WEST BENGAL

H 970063

Signature Sheet and  
Embossment Sheet are  
the essential parts of the  
Document

DISTRICT SUB-REGISTRAR-I  
पश्चिम बंगाल

24 FEB 2015

DEED OF SALE.



Measuring an area 62 Satak or 0.62 acre of Sali Land of Mouza -  
Chhotokhanpur,, J.L. No. 192, and the said property situated within the  
ambit of Belmuri Gram Panchayet, Valued at Rs. 11,97,700/- (Rupee  
eleven lakhs ninety seven thousand seven hundred ) only.

Contd.2.

Devi  
Khan

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ডায়েরি নং ৩০৭৫ তারিখ ২০/২/১৫  
 নং ২০০০  
 ফরম নং নতুন ভারত সরকারের পূর্ণাঙ্গ আইন পত্রিকার  
 সূত্র ১৭ প্রবিধান ২০(১) স্বাক্ষর প্রাপ্ত  
 নাম ১২৭০ ১৫  
 পেশা বর্ণিত - ০২  
 স্বাক্ষর অনুপ কুমার গাঙ্গুলী  
 সাইটমাস্টার এবং চ্যান্সেলর ডায়েরি কক্ষ কলকাতা  
 অনুপ কুমার গাঙ্গুলী



Kalyan Manna  
 c/o Kartick Manna  
 Vill. Badhaballov Puri  
 P.O. Bedmuni  
 P.S. Dhanjalkhalu  
 DIST- Hooghly

cc: Calcuttivivisio

DISTRICT SUB-REGISTRAR  
 HOOGHLY  
 24 FEB 2015



-2-

THIS DEED OF SALE made this 24-16 day of February, two thousand Fifteen

BETWEEN

SRI TAPAN KUMAR DAS, Son of Late Ram Charan Das, by caste Hindu, by profession - Business, Indian Citizen, residing at Mamudpur, P.O. & P.S. Dhaniakhali PAN NO. AWYPD7804M(2) SRI GOPI CHANDRA NANDAN, Son of Late Lakshmikantha Nandan, by caste Hindu, by profession - Business, Indian Citizen, residing at Vill. Halisahar Kansaripara, P.O. Halishar, P.S. Bijpur, Dist. 24 Parganas North, PAN NO. AIAPN15752...hercin after referred to as the VENDORS ( which expression shall unless excluded by or repugnant to the context be deemed to mean and include its administrators heirs, executors, legal representatives and assigns ) of the FIRST PART.

AND

NATARAJ HYDROCARBONS PRIVATE LIMITED, -incorporated under the Companies Act, 1956 (PAN NO. AAECN 7855P) having its registered office at 7A, Bentinck Street, 1<sup>st</sup> Floor ( Oldwing) P.S. Hare Street, Kolkata 700001, hereinafter referred to as the PURCHASER ( which expression shall unless excluded by or repugnant to the context be deemed to mean and include this heirs, executors, legal representatives and Represented and assigns of the said Company) of the OTHER PART - Represented by its Director - SRI RAHUL BANSAL, Son of Rajesh Kumar Bansal, by religion Hindu, ( Nationality Indian) by profession- Business, residing at 7A, Bentinck Street, 1<sup>st</sup> Floor (Oldwing), P.S. Hare Street, Kolkata - 700001. PAN-AIAPN15752

WHEREAS the property of District & Sub-Registry Office Hooghly and Additional District Sub-Registry Office and P.S. Dhaniakhali, J.L. No. 192, under Benlmuri Grampanchayet, of Mouza- Chotokhanpur, L.R Kh No. 347 & 375 R.S. Dag No. 502 and L.R. Dag No. 571 was purchased by the



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vendors by way of purchase deed from Gagan Chandra Karmakar & Ors vide Registered deed No. 2690 dated 24/07/ 2012 , Book No. 1 , Vol.No.C.D.8 pages from 377 to 386 , registered at the office of A.D.S.R. Dhaniakhali, Dist. Hooghly. After the said purchase the vendors mutated their names in the present R.O.R. and their L.R. Kh. No. 374(Gopi Chandra Nandan ) & 375 (Tapan Kumar Dus ) and they have been paying rent and taxes to the concerning authority and lawfully seized and possessed the said property freely.

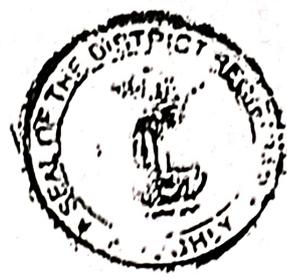
AND WHEREAS the present vendors are lawfully seized and possessed the under mentioned schedule properties freely and due to need of money they declared openly to sell the property clearly mentioned in the schedule given below and the intending purchaser agreed to purchase the property mentioned in the schedule given below at a total consideration price of Rs. 11,97,700/- (Rupees eleven lakhs ninety seven thousand seven hundred ) only .

AND WHEREAS after satisfaction of the papers and documents in connection with the under mentioned schedule properties the intending purchaser is agreed to purchase the said under mentioned schedule property from the vendors at a total consideration money of Rs. 11,97,700/- (Rupees eleven lacks ninety seven thousand and Seven hundred ) only.

AND WHEREAS the vendors are willing and ready to sell out the under mentioned schedule property to the purchaser at a total consideration of RS 11,97,700/- -which is the highest present market value.

NOW THIS INDENTIRE WITNESSES that the consideration of Rs.11,97,700/- (Rupees eleven lacks ninety seven thousand hundred only)paid by the purchaser to the vendors through cash/draft which is

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-4-

mentioned below in the memo of consideration ( the receipt whereof the said Vendors doth hereby acknowledge) the said vendors sells convey and transfer absolutely to the purchaser of the said land described fully in the schedule given below with all right ,title interest and possession of the Vendors in the property sold ceases from this day and is transferred to the purchaser absolutely and free from all encumbrances that the property clearly mentioned in the schedule given below has yet not acquired by any Govt. or any financial organization nor the property is within the land ceiling limit and nor the vendors have mortgaged the property to any person or Bank or any financial organization nor it has been hypothecate to any financial organization or Bank the vendors further declare that the vendors have not gone with any other person into any agreement to sell the property nor they have taken any advance or baina for selling the property and hence the property is free from all encumbrances **TO HAVE AND TO HOLD** the said land hereby granted transferred conveyed assigned or assured or expressed or intend so to be unto the purchaser absolutely and for ever and the vendors doth hereby covenant with the purchaser that notwithstanding any act deed ,matter assurance or things whatsoever by the vendors made done committed executed or knowingly suffered to the contrary the vendors now has good right fully power and absolute authority to grant transfer convey assign and assure the said land hereby granted transferred conveyed assigned and assured or expressed or intended so to be and every part thereof and that the purchaser shall and may at all times hereafter peacefully and quietly possess and enjoy the said land and receive profits thereof and no person shall have any demand by lawfully or equitably claiming from under or in trust for them and the property clearly mentioned in the schedule given below is free and clear and freely clearly and absolutely saved defended kept harmless and indemnified against all estates and encumbrances created by the vendors and further that the vendors and all

*[Handwritten signature]*



-5-

person having or lawfully or equitably claiming any estate or interest in the said land or any party thereof from under or in trust for the vendor shall and will from time to time and at all times hereafter at the request and cost of the vendors do and execute or cause to be done and executed such acts deeds matters assurances and things whatsoever for further better and more perfectly assuring the land hereby granted transferred conveyed assured and every part thereof into the purchaser manner aforesaid as shall or may be reasonable required.

That the vendors do hereby declare that after going through the relevant papers and documents in respect of the property clearly mentioned in the schedule given below and delineated in the Map annexed hereto and the purchaser being satisfied and agreed to purchase the same.

The Term "Vendors" and The "Purchaser" include their respective heirs, executors, administrators, representatives and assigns

SCHEDULE ABOVE REFERRED TO:

All that piece and parcel of Sali land measuring 62 Satak situated under L.R. Khatian No. 374 (Gopi Chandra Nandan) & 375 (Tapan Kumar Das) R.S. Dag No. 502 and L.R. Dag No. 571 Mouza - Chhotokhanpur J.L. No. 192 P.S. Dhanikhali, Dist. And District Sub-Registry Office Hooghly, A.D.S.R. Dhaniakhali under Belmuri Gram Panchayet. The said land has been shown by RED border in the map annexed with the deed.

The proportionate rent of the above properties is to be paid to the Govt. of W.B. through B.L. & L.R.O. Dhanikhali Block.

The property is butted and bounded by:-

On the North	: Sali land of Sanat Pal
On the South	: Sali Land of Bholanath Banerjee & Shib Chandra Ghoshal
on the East	: Sali land of Amir Ali & Dilip Kumar Basu Roy.
On the West	: Sali Land of Sk. Amir Ali & Mukul Krishna Chakraborty.

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MEMO OF CONSIDERATION.

<u>DATE</u>	<u>NAME OF THE BANK</u>	<u>DDNO</u>	<u>TOTAL AMOUNT</u>
① 23/2/2015	ICICI (NARHATI BRANCH)	342692	5,98,850/-
② 23/2/2015	ICICI (CHANDANNAGAR BRANCH)	342693	5,98,850/-
<u>TOTAL</u>			<u>11,97,700/-</u>

IN WITNESSES WHEREOF THE Vendors herein set and subscribed his respective hands on the day month and the year above written .

Signed in presence of

Witnesses

- 1) Kalyan Dasgupta  
VILL - Radhaballoypur
- 2) ... ..  
...

- 1) ... ..
- 2) ... ..

Signature of Executors

Drafted by me.

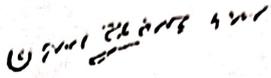
*Biraj Mohan Dasgupta*  
 Advocate. *20/2/15*  
 Computer typed by me.

*Swapan Kumar Pal*  
 Swapan Kumar Pal.  
 Judges Court, Hooghly.

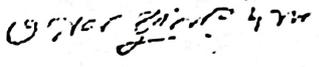
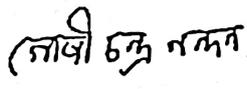
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**Government of West Bengal**  
**Department of Finance (Revenue), Directorate of Registration and Stamp Revenue**  
**Office of the D.S.R. - I HOOGHLY, District- Hooghly**  
**Signature / LTI Sheet of Serial No. 01710 / 2015, Deed No. (Book - I , 01625/2015)**

Signature of the Presentant

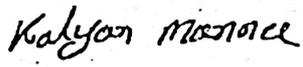
Name of the Presentant	Photo	Finger Print	Signature with date
Tapan Kumar Das Mamudpur, Thana:-Dhaniakhall, District:-Hooghly, WEST BENGAL, India	 24/02/2015	 LTI 24/02/2015	  24/2/2015

II . Signature of the person(s) admitting the Execution at Office.

Sl No.	Admission of Execution By	Status	Photo	Finger Print	Signature
1	Tapan Kumar Das Address -Mamudpur, Thana:-Dhaniakhall, District:-Hooghly, WEST BENGAL, India	Self	 24/02/2015	 LTI 24/02/2015	
2	Gopi Chandra Nandan Address -Halisahar Kansarpara, Thana:-Bijpur, District:-North 24-Parganas, WEST BENGAL, India	Self	 24/02/2015	 LTI 24/02/2015	

**Name of Identifier of above Person(s)**  
 Kalyan Manna  
 Radhaballavpur, Thana:-Dhaniakhall,  
 District:-Hooghly, WEST BENGAL, India

Signature of Identifier with Date



24/2/2015





(Sudarshan Bramhachari)  
**DISTRICT SUB REGISTRAR-I OF HOOGHLY**  
 Office of the D.S.R. - I HOOGHLY

X7



Government Of West Bengal  
Office Of the D.S.R. - I HOOGHLY  
District:-Hooghly

Endorsement For Deed Number : I - 01626 of 2016  
(Serial No. 01710 of 2015 and Query No. 0601L000001215 of 2015)

On 24/02/2015

**Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899. also under section 5 of West Bengal Land Reforms Act, 1955; Court fee stamp paid Rs.10/-

**Payment of Fees:**

Amount By Cash

Rs. 13199.00/-, on 24/02/2015

( Under Article : A(1) = 13167/- ,H = 28/- ,M(b) = 4/- on 24/02/2015 )

**Certificate of Market Value(WB PUVI rules of 2001)**

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs.-11,97,700/-

Certified that the required stamp duty of this document is Rs.- 59885 /- and the Stamp duty paid as Impresive Rs.- 1000/-



**Deficit stamp duty**

Deficit stamp duty

1. Rs. 49000/- is paid , by the Bankers cheque number 486448, Bankers Cheque Date 24/02/2015, Bank : State Bank of India, Chinsurah, received on 24/02/2015
2. Rs. 9905/- is paid , by the Bankers cheque number 486450, Bankers Cheque Date 24/02/2015, Bank : State Bank of India, Chinsurah, received on 24/02/2015

**Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)**

Presented for registration at 13.34 hrs on :24/02/2015, at the Office of the D.S.R. - I HOOGHLY by Tapan Kumar Das , one of the Executants.

**Admission of Execution(Under Section 58,W.B.Registration Rules,1962)**

Execution is admilted on 24/02/2015 by

1. Tapan Kumar Das, son of Late Ram Chandra Das , Mamudpur, Thana:-Dhaniakhali, District:-Hooghly, WEST BENGAL, India, By Caste Hindu, By Profession : Business
2. Gopi Chandra Nandan, son of Late Lakshmi Kanta Nandan , Halisahar Kansaripara, Thana:-Bijpur, District:-North 24-Parganas, WEST BENGAL, India, By Caste Hindu, By Profession : Business



✓

( Sudarshan Bramhachari )  
DISTRICT SUB REGISTRAR-I OF HOOGHLY

24/02/2015 14:48:00

EndorsementPage:1 of 2



Government Of West Bengal  
Office Of the D.S.R. - I HOOGHLY  
District:-Hooghly

18

Endorsement For Dood Number : I - 01625 of 2016  
(Serial No. 01710 of 2015 and Query No. 0601L000001215 of 2015)

Identified By Kalyan Manna, son of Kartick Manna, Radhaballavpur, Thana:-Dhanlakhali,  
District:-Hooghly, WEST BENGAL, India, By Caste: Hindu, By Profession: Cultivation.

( Sudarshan Bramhachari )  
DISTRICT SUB REGISTRAR-I OF HOOGHLY



✓

( Sudarshan Bramhachari )  
DISTRICT SUB REGISTRAR-I OF HOOGHLY

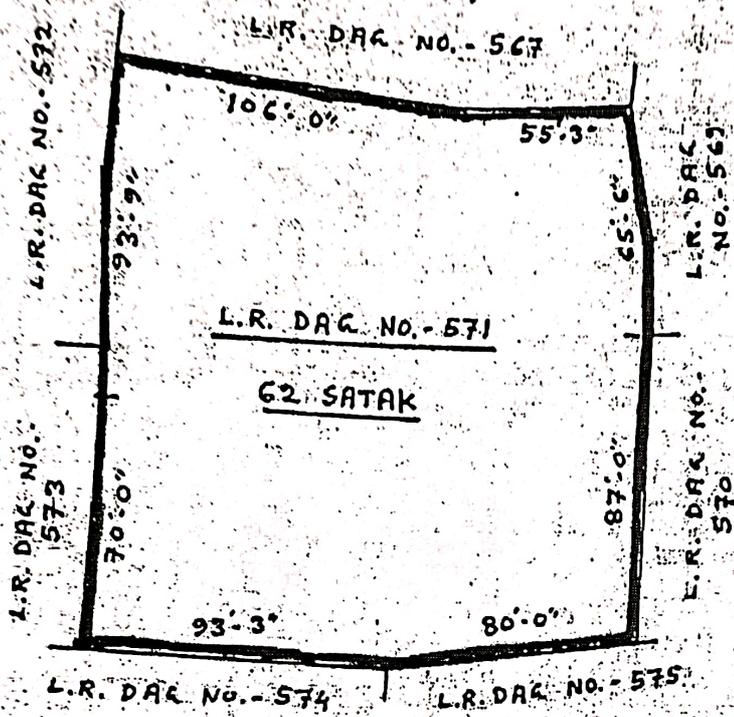
24/02/2015 14:48:00

Endorsement Page 2 of 2

3

SALE DEED PLAN

DIST - HOOGHLY, P.S. - DHANAKHALI  
MOUZA - CHNOTA KHANPUR, D.L. NO. - 192  
L.R. DAG NO. - 571 (R.G. DAG NO. - 502)  
L.R. KHATIAN NO. - 374, 375



VENDOR

GOPT CHANDRA NANDAN  
S/o - LAXMI KANTA NANDAN  
TAPAN KUMAR DAS  
S/o - LATE RAM CHARAN DAS

SIG. OF VENDOR

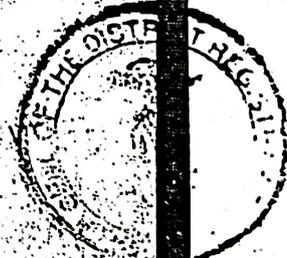
*Handwritten signatures of vendors in Bengali script.*

LAND FOR SALE

AREA: 62 SATAK (RECORD)

PURCHASER:-

NATARAJ HYDHO CARBONS  
PVT. LTD.  
DIRECTOR - RAHUL BONSAI  
S/o - RAJESH KUMAR BONSAI



DAG LINE AS PER PRESENT  
PHYSICAL POSSESSION OF THE LAND

Drawn by  
Subodh Das  
18.2.2015  
SURVEYOR  
(GRADE A) W.B. SURVEY  
INSTITUTE BANDEL  
C.No. - 1046

20

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I  
CD Volume number 5  
Page from 2633 to 2647  
being No 01625 for the year 2015.



(Sudarshan Bramhachari) 03-March-2015  
DISTRICT SUB REGISTRAR-I OF HOOGHLY  
Office of the D.S.R. - I HOOGHLY  
West Bengal

Certified to be a  
True Copy

Checked by  
29 SEP 2015

For Registrar, Hooghly  
29 SEP 2015

Digitally signed by SUDARSHAN BRAMHACHARI  
Date: 2015.06.04 10:17:20 +05:30  
Reason: Digitally e-Signing the Completion Certificate of the Deed.



Print

Print with Annexure

Home



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION  
NUMBER

UDYAM-WB-10-0004821

NAME OF ENTERPRISE

M/S NATARAJ HYDROCARBONS PRIVATE LIMITED

TYPE OF ENTERPRISE \*

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	09/05/2023
2	2022-23	Micro	26/06/2022
3	2021-22	Micro	16/05/2021
4	2020-21	Micro	01/10/2020

MAJOR ACTIVITY

**MANUFACTURING**

SOCIAL CATEGORY OF  
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	WB10B0023369	NATARAJ HYDROCARBONS PRIVATE LIMITED

OFFICAL ADDRESS OF  
ENTERPRISE

Flat/Door/Block No.	7A	Name of Premises/ Building	BENTINCK
Village/Town	TOWN	Block	OLD WING, 1ST FLOOR
Road/Street/Lane	BENTINCK STREET	City	KOLKATA
State	WEST BENGAL	District	KOLKOTA , Pin 700001
Mobile	9831022021	Email:	nataraj_coldstorage@yahoo.co.in

DATE OF  
INCORPORATION /  
REGISTRATION OF  
ENTERPRISE

26/03/2014

DATE OF  
COMMENCEMENT OF  
PRODUCTION/BUSINESS

01/04/2016

NATIONAL INDUSTRY  
CLASSIFICATION

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
------	-------------	-------------	-------------	----------

22

CODE(S)

1	20 - Manufacture of chemicals and chemical products	2011 - Manufacture of basic chemicals	20115 - Manufacture of turpentine and resins of vegetable origin	Manufacturing
---	---	---------------------------------------	--	---------------

DATE OF UDYAM  
REGISTRATION

01/10/2020

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from  
<https://udyamregistration.gov.in> & Date of printing:- 28/03/2024

For any assistance, you may contact:

1. District Industries  
Centre:

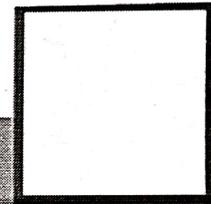
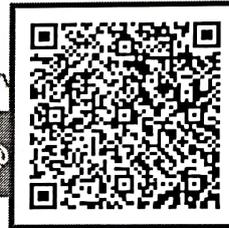
KOLKOTA ( WEST BENGAL )

2. MSME-DFO:

KOLKATA ( WEST BENGAL )

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; w

ov.in

 Follow us @minmsme &  @


**FORM 11**

22

**[ See rule 58(2) ]**Name Of District : **HOOGHLY**Name Of Block : **DHANIAKHALI**Name Of Gram Panchayat : **BELMURI**Trade Registration No:- **1127**Trade Registration Date:-**13-Jul-2022**Trade Registration Certificate issue No:- **1**Issue Date:-**13-Jul-2022**Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**To **RAHUL BANSAL**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **CHOTOKHANPUR**PARA - **BROJODHAM MORE**POLICE STATION - **DHANIAKHALI**POST OFFICE - **BELMURI**MOUZA - **192**DAG - **567,569,571,568**PIN NO - **712302**Gram Sansad/ Part No. **VIII**Description of Trade : **REPROCESSING OF WASTE PLASTIC INCLUDING PVC**Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)From **NATARAJ HYDROCARBONS PRIVATE LTD**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. **NOCEBKE39701538N**  
<https://wbprd.gov.in/>

24

आयकर विभाग      भारत सरकार  
INCOME TAX DEPARTMENT      GOVT. OF INDIA

NATARAJ HYDROCARBONS PRIVATE LIMITED

26/03/2014

Permanent Account Number  
AAECN7855P



2X



জেলা- হুগলী খতিয়ান নং- ৬৬৪ [ ০৬০৩১৯২ ]  
 মোজা- ছোট খাঁসুর জে.এল.নং- ১৯২ খানা- ধনিয়াখালি

(১) রাজস্ব- টাকা  
 (২) জমির পরিমাণ(এ)- ০.৯৮ (৩) মোট দাগের সংখ্যা- ৩

	(৪) অগ্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	নটরাজ হাইড্রোকার্বন প্রা লিমিটেড পক্ষে ডিরেক্টর রাহুল বনসল	রায়ত	
পিতা-	রাজেস কুমার		
ঠিকানা-	৭ এ বেন্টিঙ্ক স্ট্রীট কোল ১		

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অগ্রস্বত্বের অংশ	দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমাণ একর হেক্টর
৫৬৭	শালি		০.৪৯	০.৫০০০	০.২৫
		২৫ Dec Factory Vide Conversion Case No UCC/Sadar/DNK/২০১৫			
৫৬৯	শালি		০.১১	১.০০০০	০.১১
		১১ Dec Factory Vide Conversion Case No UCC/Sadar/DNK/২০১৫			
৫৭১	শালি		০.৬২	১.০০০০	০.৬২
		৬২ Dec Factory vide Conversion Case No UCC/Sadar/DNK/২০১৫			
মোট দাগের সংখ্যা- তিন মাত্র					

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:19694

Digitally signed by JAGANANTH SAREN  
 Date: 2022.07.15 14:42:29 IST

Page ১ of ১

১৫/০৭/২০২২ ০২:৪৩ PM

2 SA

District- Hoofhly

Khatian No. 664

Mouza- Chot Khapur

J.L. no. 192

P.S- Dhaniakhali

(1) Revenue- Rs.

(2) Land Area (Acre)- 0.98

(3) Total Dag nos. 3

	(4) Details of holder	(5) Right	(6) Remarks
Name-	Nataraj Hydrocarbons Pvt. Ltd. represented by Director Rahul Bansal	Rayat	
Father-	Rajesh Kumar		
Address-	7A, Bentinck Street, Kolkata.		

(7) Details of Land

Dag no.	Classification	Remarks	Total area of Dag (Acre)	Area of Land holder	Area of Land Holder
567	Shali	Factory	0.49	0.5000	0.25
569	Shali	Factory	0.11	1.0000	0.11
571	Shali	Factory	0.62	1.0000	0.62

Total no. of Dag- 3

28

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Pranisampad Bhavan, Block 'LB'-2, 5<sup>th</sup> Floor, Sector – III,

Salt Lake, Kolkata – 700 106

Telefax No. 033 2335 5246

Website : [www.environmentwb.gov.in](http://www.environmentwb.gov.in)

No. 1774 / EN/T-II-1/033/2016

Date : 17 / 08 / 2017

To  
M/s. Nataraj Hydrocarbons Pvt. Ltd.  
7A, Bentick Street  
Kolkata – 700 001

*Subject : Environmental Clearance for the proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyd resin having production ca production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal*

Sir,

This has a reference to your application submitted on 02/05/2016 and subsequent communications for Environmental Clearance for the proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyd resin having production ca production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal.

The proposal has been examined and processed in accordance with EIA Notification, 2006. It is noted that the proposed proposal is for installation of a manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyd resin having a total production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal. The proposed facilities are as follows:

	Unsaturated Polyester Resin	Alkyd Resin
Capacity (TPM)	150	150
Batch size (MT)	1.5	1.5
No. of batches /day	4	4
Working Days/month	25	25

## List of Machineries involved:

1. 04 S.S. Reactors
2. 04 M.S. Reactors
3. 08 Blenders
4. 01 2,00,000 kcal/hr Thermic Fluid Heater
5. D.G. Set 30 KVA.

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows :

- i. Location of the Site - L.R. Dag numbers: 567, 569 and 571, J.L. No-192, Village: Belmuri, P.S. Dhaniakhali, Mauza :Chhota Khanpur, District: Hooghly, West Bengal.
- ii. Latitude: 22°56'27.31"N and Longitude:88°08'58.13"E
- iii. Cost of Project (New) – Rs. 1025.00 Lakhs



Conditions for Environmental Clearance for proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyd resin having production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal by M/S. Nataraj Hydrocarbons Pvt. Ltd.

- iv. Land Area – (98 Decimal) 3965.886 sqm
- v. Greenbelt – 1308.74 sqm (33% of land area)
- vi. Raw Materials

Raw Materials–	Unsaturated Polyester Resin Production(TPM)	Raw Materials	Alkyd Resin Production (TPM)
Glycol (Mono Ethylene Glycol/ Di ethylene Glycol/ Propylene Glycol/ Di Propylene Glycol)	37.5	Castor Oil, Linseed Oil, Soybean Oil	42.5
Acid Anhydride (Phthalic Anhydride/ Isophthalic Acid/ Purified Terephthalic Acid (PTA))	35	Glycerin/MEG/DPG/Pentaerythritol/Trimethanol Propane	28.75
Maleic Anhydride	24	Acid Anhydride (PA/MA/AA/Rosin)	47.25
Styrene Monomer	55.65	Xylene	36.25
Additives	0.1		

- vii. Production Capacity - 12 TPD (300TPM) of synthetic resins
- viii. Air Pollution Control Device –
- ix. Emission from heater is disposed through 30m height stack.
- x. Packed bed scrubber for the reactors proposed.
- xi. Total Water Requirement – 5 KL/day (source – Groundwater & Rainwater Harvesting)
- xii. Effluent – Process: Process effluent should be treated in adequately designed effluent treatment plant and reused/recycled. Zero discharge conditions to be maintained. Domestic: to be discharged through septic tank to soak pit.
- xiii. Solid Waste – ETP sludge and other hazardous waste shall be sent to TSDF at Haldia Discarded materials/barrels etc. to be sent to registered recyclers.
- xiv. Power Requirement – The contracted power is 32 KVA. The same infrastructure may be used to increase the demand up to 49 KVA Source- WBSEDCL.
- xv. Back-up Power – DG Set 30KVA

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.

#### A. SPECIFIC CONDITIONS:

- i. The gaseous emissions from various process units should conform to the load / mass based standards prescribed by the Ministry of Environment & Forests and the State Pollution Control Board from time to time. At no time the emission level should go beyond the prescribed standards.
- ii. Reaction vessels should be provided with fume extraction hoods and dedicated pollution control

*Signature*

*Conditions for Environmental Clearance for proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyl resin having production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal by M/S. Nataraj Hydrocarbons Pvt. Ltd.*

- systems consisting of packed bed scrubber and stack of height 30m from G.L. Stack emission (PM) should not exceed 50 mg/Nm<sup>3</sup>. Stack emissions should be monitored at regular intervals and records should be maintained.
- iii. The process effluent should be treated in adequately designed effluent treatment plant and reused/recycled. Zero discharge conditions to be maintained. The domestic effluent should be discharged through septic tank to soak pit.
  - iv. Regular monitoring of the air quality shall be carried out in and around the plant and records shall be maintained.
  - v. Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.
  - vi. Groundwater should be abstracted as per the permission obtained from the competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005. Appropriate flow measuring device to be installed at the suction end of the bore well for monitoring volume of abstracted ground water and logbook for the same purpose to be maintained regularly.
  - vii. Covered storage yard for raw materials to be provided. Loading and unloading operations should not be carried out in open areas.
  - viii. At least 80% of Annual Rain Water Harvesting Potential should be utilized in order to reduce abstraction of ground water. Recharging of ground water is not permitted.
  - ix. Cooling water should be recycled.
  - x. Wastes generated in the form ETP sludge and other hazardous waste shall be sent to TSDF at Haldia. Discarded materials/barrels etc. to be sent to registered recyclers.
  - xi. Indiscriminate dumping of waste is not permitted under any circumstances.
  - xii. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) Leq (daytime) and 70 dB(A) Leq (nighttime) and its subsequent amendments.
  - xiii. Green belt shall be developed within and around the plant as per proposal submitted. At least 33% of the land area should be covered by plantation. At least 92 number of trees to be planted in the greenbelt area of 1308.74 sq.m. Indicative list of species is given at Annexure -I. There should not be any removal/destruction of vegetative cover both at the establishment as well as the operational stage, without the sanction of appropriate authority.
  - xiv. All internal roads should be concreted / pitched. Proper lighting and proper pathway inside the factory premises should be constructed to ensure safe vehicular movement. Provision of separate pathway for entry and exit of vehicles should be considered. Vehicles should conform to pollution under control (PUC) norms. Proper house keeping shall be maintained within the premises. Solar lighting should be used as far as practicable.
  - xv. Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment and sanitation facilities. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
  - xvi. Adequate measures to be adopted to ensure industrial safety. Proper fire detection & protection systems to be provided to control fire and explosion hazards.
  - xvii. The implementation and monitoring of Environmental Management Plan should be carried out, as proposed.
  - xviii. At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical break-up shall be prepared and submitted. Implementation of such program shall be ensured accordingly in a time bound manner.

*Conditions for Environmental Clearance for proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyl resin having production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal by M/S. Nataraj Hydrocarbons Pvt. Ltd.*

- xix. The expected hazardous wastes should be disposed off separately as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

#### **B. GENERAL CONDITIONS:**

- i. The environmental clearance accorded shall be valid for a period of 7 years for the proposed expansion project.
- ii. Prior Consent-to-Establish (NOC) for the proposed expansion project must be obtained from WBPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
- iii. The project proponent shall comply with all the environmental protection measures and safeguards recommended. Further, the unit must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.
- iv. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- v. Provision should be made for the supply of kerosene or cooking gas to the labourers during construction phase. All the labourers to be engaged for construction works should be screened for health and adequately treated before issue of work permits. Environmental sanitation should be ensured for the workers.
- vi. The project proponent should make financial provision in the total budget of the project for implementation of the environmental safeguards. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA, West Bengal along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- vii. No further expansion or modifications in the plant should be carried out without prior approval of the State Environmental Impact Assessment Authority, West Bengal. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA, West Bengal.
- viii. The West Bengal Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to the WBPCB regularly. A complete set of all the documents should also be forwarded to the State Level Environment Impact Assessment Authority, West Bengal.
- ix. The State Level Environment Impact Assessment Authority, West Bengal reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act. 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- x. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA, West Bengal and copies of the clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the SEIAA, West Bengal (<http://environmentwb.gov.in>). This should be advertised within seven days from the date of issuance of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xi. The Project Authorities should inform the State Pollution Control Board as well as the SEIAA, West Bengal, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/project implementation.

*Sanj*

Conditions for Environmental Clearance for proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyl resin having production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal by M/S. Nataraj Hydrocarbons Pvt. Ltd.

- xii. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.
- xiii. The contact details of the proponent and the name of the consultant are given below –

Name of the Contact person with Designation	: Mr. Rahul Bansal, Director
Address	: 7A, Bentick Street Kolkata – 700 001
Email	: nataraj_coldstorage@yahoo.co.in
Telephone Number, Fax Number	: Phone : 033 2248 7813 Fax : 033 4066 1304
Name of the Environmental Consultant	: Pacific Scientific Consultancy Pvt. Ltd.

Yours faithfully,

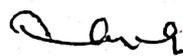
  
( Sandipan Mukherjee, IFS )  
Chief Environment Officer &  
Member Secretary, SEIAA

No.1774 / EN/T-II-1/033/2016/1(3)

Date : 17 / 08 / 2017

Copy forwarded to :-

1. Secretary, SEAC & M.S. WBPCB
2. Officer-in-Charge, Regional Office (Eastern Zone), Ministry of Environment & Forests, Government of India, A-3, Chandrashekharpur, Bhubaneswar – 751 023, Orissa.
3. Chief Inspector of Factories, Factories Directorate, 1, K.S. Roy Road, Kolkata – 700 001
4. Guard file / Record file.

  
Chief Environment Officer &  
Member Secretary, SEIAA

Received.  
  
21/08/17

Conditions for Environmental Clearance for proposed manufacturing unit of synthetic resins viz. unsaturated polyester resin (G P resin) and alkyd resin having production capacity of 12 TPD (300TPM) at Village: Belmuri, P.S. Dhaniakhali, Mouza: Chhota Khanpur, J.L. No-192, District: Hooghly, West Bengal by M/S. Naturaj Hydrocarbons Pvt. Ltd.

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Annexure - I

**LIST OF TREES PROPOSED FOR PLANTATION**

Sl. No.	BOTANICAL NAME	COMMON NAME	QUANTITY
1.	<i>Polyalthia longifolia</i>	Debdaru	25
2.	<i>Alstonia scholaris</i>	Chhatim	25
3.	<i>Mimusops elengi</i>	Bakul	10
4.	<i>Ficus religiosa</i>	Ashwatha	2
5.	<i>Azadirachta indica</i>	Neem	25
6.	<i>Lagerstroemia speciosa</i>	Jarul	5
		<b>Total</b>	<b>92</b>

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FORM NO. 3  
GOVERNMENT OF WEST BENGAL



37819

Directorate of Factories  
Licence for running a factory

Licence No. 0209S3

Reg. No. 0018-HG/X/2017

Licence is hereby granted to the Occupier of the factory known as Nataraj Hydrocarbons Pvt. Ltd.

Situated at Vill. Choto Khaupuri; P.O. Balmuri; P.S. Khairakhuli; Dist. Hooghly - 712002

for running the factory within the limits stated hereinafter, subject to provisions of the Factories Act, 1948, and the rules made thereunder.

The 1st February 2018

*R. C. Datta*  
Chief Inspector of Factories  
West Bengal

Valid for

Granted under rule 5 Date of amenability 02.06.2017

Calendar year	Max. no. of workers on any one day	Max. rated Horse Power to be used or power generated in K.W.	Fee in rupees	Date of payment	Excess fee for late payment in rupees	Date of payment	Signature of Chief Inspector of Factories, W.B.
<u>upto 01.06.2020</u>	<u>20</u>	<u>50H.P.</u>	<u>Rs. 2000/- Rs. 2000/- Rs. 2000/-</u>	<u>02.06.17 09.06.17</u>			<i>R. C. Datta</i>

Granted under rule 6

Calendar year	Max. no. of workers on any one day	Max. rated Horse Power to be used or power generated in K.W.	Fee in rupees	Date of payment	Excess fee for late payment in rupees	Date of payment	Signature of Chief Inspector of Factories, W.B.

Amendment

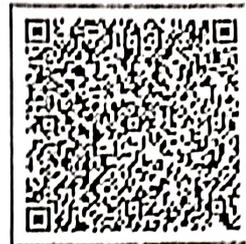
Year	Amended Workers	Amended Powers rated HP.KW	Amended fee in Rs.	Date of payment	Excess fee for late payment in Rs.	Date of payment	Signature of Chief Inspector of Factories, W.B.

Transfer

To Whom transferred	Year of transfer	Date of payment of transfer fee	Signature of Chief Inspector of Factories, W.B.

Condition

3/3



**FORM-3**  
[See rules 5(1), 6(4), 7(1) and 8(2)]  
**GOVERNMENT OF WEST BENGAL**



**DIRECTORATE OF FACTORIES**  
**LICENCE TO WORK A FACTORY**

License No 020983 Reg. No. 0018-HG/X/2017 . Date of amenability 10TH JAN 2019 H.P 50(HP) Worker 20 Fee Rs 12000/- Licence is hereby granted to NATARAJ HYDROCARBONS PRIVATE LIMITED, valid only for the factory known as NATARAJ HYDROCARBONS PRIVATE LIMITED situated at VILL- CHOTO KHANPUR, JL NO.192, PO-BELMURI, PS- DHANIAKHALI, HOOGHLY- 712302., subject provisions of the Factories Act, 1948, and the rules made thereunder.

The licence shall remain in force till 01st Jun 2024

The 01st Feb 2022

Sd/-  
Deputy Chief Inspector of Factories, West Bengal  
for The Chief Inspector of Factories, West Bengal

**RENEWALS**

Valid up to	H.P	Worker	Fee for renewal	Date of payment	Late fee for renewal	Signature of Deputy Chief Inspector of Factories, West Bengal
01st Jun 2021	50(HP)	20	2000	29th Dec 2021,	2000	Sudip Patra
01st Jun 2022	50(HP)	20	2000		2000	Sudip Patra
01st Jun 2023	50(HP)	20	2000		0	Sudip Patra
01st Jun 2024	50(HP)	20	2000		0	Sudip Patra

**TRANSFERS**

To whom transferred	Date of Transfer	Date of payment of transfer fee	Signature of Deputy Chief Inspector of Factories, West Bengal

**AMENDMENTS**

Date of amendment	Amended worker	Amended H.P	Date of payment of Amendment fee	additional fee	Signature of Deputy Chief Inspector of Factories, West Bengal

This Licence is Computer generated and does not require any signature. For authenticity of this Certificate, please scan the QR Code on the top right corner.

(Amended)



Government of India  
Form GST REG-06  
[See Rule 10(1)]  
Registration Certificate

Registration Number :19AAECN7855P1ZI

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1.	Legal Name	NATARAJ HYDROCARBONS PRIVATE LIMITED		
2.	Trade Name, if any	NATARAJ HYDROCARBONS PRIVATE LIMITED		
3.	Additional trade names, if any			
4.	Constitution of Business	Private Limited Company		
5.	Address of Principal Place of Business	Building No./Flat No.: Belmuri Road/Street: Brajdhm Moar City/Town/Village: Belmuri District: Hooghly State: West Bengal PIN Code: 712302		
6.	Date of Liability	01/07/2017		
7.	Date of Validity	From	01/07/2017	To Not Applicable
8.	Type of Registration	Regular		
9.	Particulars of Approving	West Bengal Goods and Services Tax Act, 2017		
Signature <div style="text-align: right;">           Signature Not Verified            Digitally signed by DS GOODS            AND SERVICES TAX            NETWORK 07            Date: 2024.01.24 15:45:18 IST         </div>				
Name		SANJUKTA MUKHERJEE		
Designation		Deputy Commissioner		
Jurisdictional Office		CHANDNI CHAWK		
Date of issue of Certificate		24/01/2024		
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.				

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 24/01/2024 by the jurisdictional authority.

Annexure A



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Goods and Services Tax Identification Number: 19AAECN7855P1Z1

Details of Additional Place of Business(s)

Legal Name NATARAJ HYDROCARBONS PRIVATE LIMITED

Trade Name, if any NATARAJ HYDROCARBONS PRIVATE LIMITED

Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0

Goods and Services Tax



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**Goods and Services Tax Identification Number: 10AAECN7066P1Z1**

**Legal Name** NATARAJ HYDROCARBONS PRIVATE LIMITED  
**Trade Name, if any** NATARAJ HYDROCARBONS PRIVATE LIMITED  
**Additional trade names, if any**

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1		<b>Name</b>	Rahul Bansal
		<b>Designation/Status</b>	Director
		<b>Resident of State</b>	West Bengal
2		<b>Name</b>	Rajesh Kumar Bansal
		<b>Designation/Status</b>	Director
		<b>Resident of State</b>	West Bengal
3		<b>Name</b>	NITISH JAIN
		<b>Designation/Status</b>	DIRECTOR
		<b>Resident of State</b>	West Bengal

**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE SUB-DIVISIONAL LAND & LAND REFORMS OFFICER**  
 Sadar, Hooghly, P.O. Rabindranagar,  
 District-Hooghly Pin 712103



37

No.

Dated, Sadar, the

/ 2015

**ORDER**

In exercise of the power conferred by Sub-Section (2), (3) of Section 4C of the West Bengal Land Reforms Act, 1955 (as amended from time to time) change of classification of land as per schedule described below for the purpose of Factory is hereby allowed w.e.f. the date of this order in favour of M/S Nataraj Hydrocarbons Pvt. Ltd., 7A Bentinck Street, Old Wing, 1st Floor, Kolkata-700001 for Conversion Case No UCC/06/Sadar/DNK/2015. The rent as determined is to be paid by the applicant as noted here under.

District: Hooghly, P.S: Dhaniakhali, Mouza - Chhoto Khanpur J.L. No. 192

Khatian No.		Plot No		Classification		Area	Rent payable after conversion
R.S.	L.R.	R.S.	L.R.	Existing	Changed		
	664		567(P), 569, 571	Sali	Factory	0.25 + 0.11 + 0.62 = 0.98 Acres	As per Governments Order

This permission is granted subject to the following terms and condition; -

1. That the permission is without prejudice to any of the provision of Chapter-IIB of the Act.
2. That where the land is situated within an urban agglomeration within the meaning of the Urban Land (Ceiling and Regulation) Act, 1976 the permission is without prejudice to any of the provision of the said Act.
3. That where the land is situated within the jurisdiction of a development Authority constituted under the West Bengal Town and Country planning and development Act, 1979 the permission is without prejudice to the provision of the said Act.
4. That the permission is without prejudice to the provision of sub-section (3) of sub-section 6 of the West Bengal State Acquisition Act, 1953.
5. That the Order is subject to obtaining approval/permission/License from the appropriate authority as soon as the order granting changed for conversion as sought for is made.
6. This permission is issued subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue.
7. This permission is accorded on the condition that the applicant would pay the price of Minor Minerals if used for the development of the land.

sd/-

Collector u/s 4C of WBLR Act &  
 Sub-Divisional Land and Land Reforms  
 Officer, Sadar, Hooghly

Memo. No. IX-2/04/ 1904/6 /SDL/CON/DNK/15 Dated, Sadar, the 19/08 /2015

Copy forwarded for information and taking necessary action to :-

- 1) The Additional District Magistrate & District Land & Land Reforms officer, Hooghly.
- 2) The Sub-Divisional Officer, Sadar, Hooghly and Competent Authority under Urban Land (Ceiling and Regulation) Act, 1976.
- 3) The Block Land & Land Reforms Officer, Dhaniakhali, Hooghly.
- 4) The Revenue Officer, U.C.C., at ADM&DL&LRO, Hooghly.
- 5) The Revenue Inspector, Belmuri Gram Panchayat, Hooghly. He /She is requested to realise the new rent from 1423 B.S. and issue the certificate.
- 6) M/S Nataraj Hydrocarbons Pvt. Ltd., 7A Bentinck Street, Old Wing, 1st Floor, Kolkata-700001. He /She is hereby directed to pay the rent as fixed above to the concerned Revenue Inspector immediately.

19/08/15  
 Sub-Divisional Land & Land Reforms  
 Officer, Sadar, Hooghly



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**WEST BENGAL POLLUTION CONTROL BOARD**

*Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake*

Kolkata 700 098,INDIA; Ph 335 9088,& Fax: (0091) (33) 335 8073

**Application for Consent to Establish (NOC) for Red & Orange Category Industries**

Application for Consent to Establish for discharge of effluent, *under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974* and emission/continuation of emission *under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.*

Application No. : 5090949

Date of Submission : 09/04/2024

Category : RED

Industry Type : Pyrolysis of Waste Plastic

From : NATARAJ HYDROCARBONS PRIVATE LIMITED,

DAG NO: 567, VILL: CHOTOKHANPUR, PO: BELMURI, PS: DHANIAKHALI, HOOGHLY, WESTBENGAL, PIN: 712302

(Name and Address of the Unit)

To

The .....

.....

.....

Sir,

1. I/We hereby apply in the application form for consent to Establish for both (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of section 21 of the Air (Prevention and Control of pollution) Act, 1981 to make emission from a proposed industrial plant owned by NITISH JAIN
2. The Annexure, Appendices, other particulars and plans are attached .
3. I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct the best of my/our knowledge.
4. I/We undertake to furnish any other information within seven days of its being called for by the State Board.
5. I/We enclose agree to submit to the West bengal Pollution Control Board, application for Consent to Operate one month before commencement of the unit.
6. I/We enclose herewith Challan of Rs. deposited at Branch on in favour of West Bengal Pollution Control Board being the 'Consent to Establish application fee'.

Date:.....

(Signature.....)

Name of the applicant

: NITISH JAIN

Seal.....

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Designation : DIRECTOR  
 Application on behalf of : NATARAJ HYDROCARBONS PRIVATE LIMITED  
 Address of applicant : Dag No. 567, Vill: Choto Khanpur, PO- Belmuri, PS: Dhaniakhali, Hooghly, West Bengal, Pin- 712302

### PART - A : (GENERAL INFORMATION)

01. Full address of the proposed factory (mentioning Post Office, :  
 DAG NO: 567, VILL: CHOTOKHANPUR, PO: BELMURI, PS: DHANIAKHALI, HOOGHLY, WESTBENGAL,  
 PIN: 712302 Police Station, local body with Ward No. etc.)  
 Telephone : 0-6290073835 Fax : -  
 Police Station : Dhaniakhali P. O. & Pin Code : Belmuri 712302  
 LocalBody : Belmuri Ward No : 00  
 J.L. No : 192 Plot No. & Dag No. : 567, 568, 569, 571
02. Full address of the Registered Office/City Office/Correspondence : Dag No. 567, Vill: Choto Khanpur,  
 PO- Belmuri, PS: Dhaniakhali, Hooghly, West Bengal, Pin- 712302  
 Telephone : 033-6290073835 Fax : -  
 E-mail : nit17ish@yahoo.com Website :
03. a) Size of industry (Large / Small[]) : Large  
 b) Power Supply Agency at the factory premises  
 [viz, C.E.S.C/W.B.S.E.B/Others /specify]] : CESC
04. Proposed date of commissioning of industry January / 1900
05. Gross capital investment of the unit on land, building, plant & Lakhs. 44393000 machinery excluding  
 capital investment on pollution control system [project report to be submitted]

*(To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant).*

06. Give the list of raw materials (including fuel) with consumption per month  
*(if the space provided below is for inadequate, please attach :  
 separate sheet giving information using the same format ).*

S.No.	Name of Raw Materials(including fuel)	Quantity per Month
1	Waste Plastic(Random)	600 Metric Tonnes/Month

07. List of products and by-products manufactured :  
*(if the space provided below is for inadequate, please attach separate sheet giving information using the same format ).*

Name	Production Capacity (Per Month)	Average Production (Per Month)
------	---------------------------------	--------------------------------

Process Gas	250 Metric Tonnes/Month	200 Metric Tonnes/Month
Carbon Black	100 Metric Tonnes/Month	90 Metric Tonnes/Month
Industrial/Pyrolysis Oil	320 Metric Tonnes/Month	300 Metric Tonnes/Month

- 08 (i). Name and Details of Processing technology :
- 08 (ii). Type and quality of waste to be processed per day :
- 08 (iii). Measures to be taken for safety of workers working in the plant : ,,

### PART - B : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF WATER POLLUTION

09. Expected water consumption for different uses

Type of Use	Sources of supply (Strike out which if/are not applicable)	Quantity (M3/day)
Borewell	Domestic purpose	0.360 KLD

10. Information regarding liquid waste.

Nature(Industry/Domestic/Mixed)	Quantity(M3/day)	Place of discharge)

11. Indicate available information on process waste water characteristics (before treatment).

#### PHYSICAL

TREATMENT TYPE	TREATMENT	pH COLOUR	TOTAL SUSPENDED SOLIDS(mg/l)	ODOUR

#### CHEMICAL

TREATMENT TYPE	Oil & Grease(mg/L)	SULPHATES METALS	B.O.D. (mg/L)	C.O.D. (mg/L)

12. Proposed facility for liquid waste treatment if yes.

- (a) Industry(attach detailed proposal) :
- (b) Domestic(attach detailed proposal) :

### PART - C : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF Air POLLUTION

13. Emission sources



Emission Type	Stack Attached To	Height of the Stack	Stack Diameter	Fuel Consumption	Quantity	Gas Quantity (m <sup>3</sup> /hr)	Fuel	SMF	Plant Capacity	Consp-Unit	Stack Draft Type	Remarks	Pollution Control Equipments
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14. Diesel Generator Sets

No. of DG sets	Capacity of each DG sets	Height of the stack above DG sets	Height of the DG room
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15. Noise pollution control measures

Acoustic enclosure/acoustic treatment of DG room	Exhaust mufflet
--	-----------------

**PART - D : OTHER INFORMATION**

16. Solid Waste/Hazardous :

Generated From	Qty./day	Composition	Treatment and disposal method proposed
----------------	----------	-------------	--

Type Of Waste	Quantity	Method proposed for treatment and disposal (Incineration/ landfill/ city pickup/ sale/Any other method)	Composition/Characteristics of Solid waste
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17. Hazardous Substance :

(a) Hazardous Chemicals to be handled [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary)

(b) Maximum quantity of Hazardous Chemicals to be stored at a time [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)] (Attach separate sheet if necessary) :

18. Pollution Control Management :

- (a) Specify Environmental Management Plan including Monitoring :
- (b) Give brief organizational set up as per declaration given above. :
- (c) Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) :

19. Other relevant information, if any :

Seal

Signature of Applicant.....



**Check-list of accompaniments: [Please put tick mark (-) as applicable]**

- The THIRD PART of the challan (in original) as proof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.05)
- Additional sheet against Item No.07
- Additional sheet against Item No.08
- Additional sheet against Item No.12 (a) & 12 (b)
- Additional sheet against Item No.13
- Additional sheet against Item No.16 (a) & 16 (b)
- Additional sheet against Item No.18

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Notes : => All enclosures, documents and analysis reports of Board's recognised laboratories must be signed/counted-signed by the applicant with official seal.

=> All subsequent connection in the application form and enclosures should be signed by the applicant or any person authorised by the applicant.

=> The form is to be filled preferably in by type written or logical hand writing

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## WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake

Kolkata 700 098, INDIA; Ph 335 9088, & Fax : (0091) (33) 335 8073

### Application for Consent to Operate for Red & Orange Category Industries

Application for Consent to Operate for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Application No. : 5036698

Date of Submission : 29/03/2024

Category : ORANGE

Industry Type : Reprocessing of waste plastic including PVC

From : NATARAJ HYDROCARBONS PVT. LTD.,

VILL -CHOTOKHANPUR, BROJODHAM MORE, P.O. -BELMURI, P.S. -DHANIAKHALI, HOOGHLY - 712302

(Name and Address of the Unit)

To : The .....

Sir,

1. I/We hereby apply in the application form for both Consent to Operate (Fresh/Renewal) (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of Section 21 of the Air (Prevention and Control of pollution) Act, 1981 to make emission from a proposed industrial plant owned by NITISH JAIN for a period upto 29/03/2024
2. The Annexure, Appendices, other particulars and plans are attached .
3. I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct the best of my/our knowledge.
4. I/We hereby submit that in case of a change either or a point or the quantity of discharge or the quantity of emission, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
5. I/We hereby agree to submit to the board, application for renewal of consent two months in advance of the date of expiry of the consented period, if to be continued there after.
6. I/We undertake to furnish any other information within seven days of its being called for by the State Board.
7. I/We enclose herewith Challan of Rs. deposited at Branch on in favour of West Bengal Pollution Control Board being the 'Consent to Operate application fee'.

Date:.....

(Signature.....)

Seal.....

Name of the applicant : NITISH JAIN  
 Designation : DIRECTOR  
 Application on behalf of : NATARAJ HYDROCARBONS PVT. LTD.  
 Address of applicant : Flat No. -4A, Krishna Tower, 15, B. T. Road, Cossipore, Kolkata -700 002

### PART - A : (GENERAL INFORMATION)

01. Full address of the proposed factory (mentioning Post Office, :  
 VILL -CHOTOKHANPUR, BROJODHAM MORE, P.O. -BELMURI, P.S. -DHANIAKHALI, HOOGHLY -712302  
 Police Station, local body with Ward No. etc.)  
 Telephone : -9831022021 Fax : -  
 Police Station : Dhaniakhali P. O. & Pin Code : Belmuri 712302  
 LocalBody : Belmuri Gram Panchayat Ward No : 0  
 J.L. No : 192 Plot No. & Dag No. : 567, 569, 571
02. Full address of the Registered Office/City Office : Flat No. -4A, Krishna Tower, 15, B. T. Road,  
 Cossipore, Kolkata -700 002  
 Telephone : -9831022021 Fax : -  
 E-mail : nataraj\_coldstorage@yahoo.co.in Website :
03. a) Size of industry (Large / Small] : Large  
 b) Power Supply Agency at the factory premises  
 [viz, C.E.S.C/W.B.S.E.B/Others /specify] : WBSEDCL
04. Year of commissioning of the industry : March/2023
05. (i) Number of persons engaged by the factory : 8  
 a) Workers/Labour (including contract engagements : 5,  
 b) Management Staff : 2  
 c) Others(Night watchman etc.) : 1  
 (ii) a) No. of working hour per day : 8  
 b) No. of working day per year : 300,No
06. Population residing in the Quarters / Colony, if applicable :
07. Gross capital investment on land, building, plant & machinery Lakhs.7157754  
 excluding capital investment on pollution control system the unit till the date if application  
 (To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant).
08. Give the list of raw materials (including fuel) with consumption per month  
 (if the space provided below is for inadequate, please attach :  
 separate sheet giving information using the same format ).

SL NO.	Name of Raw Materials (including fuel)	Quantity per Month
1	Waste Plastic	50 Metric Tonnes/Month

09. List of products and by-products manufactured :

(if the space provided below is for inadequate, please attach separate sheet giving information using the same format).

Name	Production Capacity (Per Month)	Average Production (Per Month)
Reprocessed Plastic Granules	50 Metric Tonnes/Month	40 Metric Tonnes/Month

## PART - B : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF WATER POLLUTION

10. Water consumption for different uses

Type of Use	Sources of supply (Strike out which if/are not applicable)	Quantity (M <sup>3</sup> /day)
Borewell	Domestic purpose	0.240 KLD
Borewell	Cooling water	0.500 KLD

11. Information regarding liquid waste discharged.

Do not give information on storm water discharged.

Sources (Place of generation)	Quantity (M <sup>3</sup> /day)	Place of discharge)
Bathroom and Other uses	0.192	Panchayat Drain

(If the space provided above inadequate, please attach separate sheet giving information the same format).

(Note: Please attach a diagram showing liquid waste flow from its place of generation upto the of final discharge.)

12. Whether facilities available for liquid waste treatment : Yes/No

if yes.

(a) Quantity of Liquid waste reted :

(b) Describe the facility along with a diagram :

(Please attach separate sheet)

13. Attach latest 'analysis report' of the Board or Board's recognised laboratory showing quality of liquid waste discharge (before and after treatment) :

14. Whether water meter at water intake points installed : No,

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- 15. Whether energy meter of E.T.P. installed :
- 16. Whether waste water flow measuring device installed : No

**PART - C : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF Air POLLUTION**

**17. Details of source of emission—**

(A) (From manufacturing process) :.....

Name the unit operation causing emission of pollutants

(Please attach additional sheet if required) :

Type	Details/Capacity/Unit/NA
------	--------------------------

(B) (From Furnaces, Heaters, Kiln etc.)

Type of Furnace/Heaters/Kiln	No. of Units	Capacity of each unit	Fuel used (nature & quantity) in individual Furnace
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(C) (From Boilers)

Number of boilers	Capacity of each boiler	Fuel used (nature & quantity) in individual boilers
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D. (From Diesel Generator Sets)

No. of DG sets	Capacity of each DG sets	Height of the stack above DG sets	Height of the DG room
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E. (Noise pollution control measures)

Acoustic enclosure/acoustic treatment of DG room	Exhaust mufflet
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**17. Emission Details.**

Emission Type	Stack Attach ed To	Height of the Stack	Stack Diame ter	Fuel Consu mption	Quanti ty	Gas Quanti ty(m <sup>3</sup> /hr)	Fuel	SMF	Plant Capaci ty	Consp- Unit	Stack Draft Type	Remar ks	Polluti on Contro l Equip ments
Proce ss Stack	Gas exit s	15	0.5 0 Mts	N.A	0	0.0	N.A	Yes	0	Met ric Ton nes/ Day	ID Fan		Wat er Scr ubber

*If the space provided above is inadequate, please attach separate sheet giving information using the same format (Attach latest 'analysis report' of the Board's recognised laboratory)*



## PART - D : OTHER INFORMATION

19. Give details regarding solid waste

Type of Waste	Description of waste (Lump/Paste/Dust, etc.)	Quantity per month	unit	Method of disposal
N.A.	N.A.	0	Metric Tonnes/Day	N.A.

20. Attach a separate sheet (not applicable to small scale unit) :

Providing a brief write-up and schematic flow sheet of the manufacturing process clearly showing sources of generation of solid (hazardous and, non-hazardous) liquid and gaseous wastes

21. Attach layout plan showing the different outlets for liquid waste discharge :

22. Other relevant information, if any :

(Please attach separate sheet if required)

Seal

Signature of Applicant.....

### Check-list of accompaniments: [Please put tick mark (-) as applicable]

- The THIRD PART of the challan (in original) as proof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.07)
- Additional sheet against Item No.08
- Additional sheet against Item No.09
- Additional sheet against Item No.11 (b)
- Additional sheet against Item No.13
- Additional sheet against Item No.17 (A)
- Additional sheet against Item No.18
- Additional sheet against Item No.20
- Additional sheet against Item No.21
- Additional sheet against Item No.22

Notes : => All enclosures, documents and analysis reports of Board's recognised laboratories must be signed/counted-signed by the applicant with official seal.

=> All subsequent connection in the application form and enclosures should be signed by the applicant or any person authorised by the applicant.



**LIFE**  
Lifestyle for  
Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/HGY/O/6740-2022(I)

Date: /11/2024

**SUSPENSION OF CLOSURE ORDER WITH RESTORATION OF ELECTRICITY**

WHEREAS, M/s. Nataraj Hydrocarbons Pvt. Ltd. (hereinafter referred to as the unit) located at Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 was issued Closure order with disconnection of electricity by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) vide Memo No. 7085-PCB/HGY/O/6740-2022(I) dated 16.07.2024 for operating in violation of environmental norms. The unit had obtained Consent to Establish for manufacturing reprocessed plastic granules, but had installed and operated the waste plastic pyrolysis plant without obtaining CTE/CTO from the State Board.

AND WHEREAS, the unit had submitted a prayer to the State Board on 04.09.2024 for withdrawal of the closure order and reconnection of electricity.

AND WHEREAS, the unit was inspected by the State Board official on 12.09.2024. From the inspection report it is observed that i) the unit completed the construction of the ETP, ii) arrangement for alkaline scrubbing system for controlling the emission from the reactor has been put into place followed by a stack of height 30m from G.L. iii) segregated raw material storage arrangements have almost been completed, iv) arrangement for storage of hazardous wastes has been made, v) flare stack of 30m height has been constructed for flaring excess emissions, vi) provided automated pressure temperature locking / cut off arrangement so as to ensure safety of the Reactor vessel, vii) dyke wall has been constructed around the finished product storage area, viii) obtained PESO License for storage of Pyrolysis oil (3X15 KL).

NOW THEREFORE, considering the above, the State Board is hereby pleased to temporarily suspend the 'Closure order with disconnection of electricity' issued to M/s. Nataraj Hydrocarbons Pvt. Ltd. located at Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 vide Memo No. 7085-PCB/HGY/O/6740-2022(I) dated 16.07.2024 for three (3) months from hereof with the following conditions:-

1. The unit shall immediately apply for Consent to Establish and Consent to Operate for waste plastic pyrolysis plant.
2. The unit shall operate the plant with efficient functioning of pollution abatement system for compliance of environmental norms.
3. The unit shall explore the possibility for relocating its activity to an industrial estate/park.

The electricity connection of the unit is ordered to be restored with immediate effect.

The Director (HR), WBSEDCL is requested to take necessary steps for restoration of electricity connection of the above mentioned unit immediately.

The Environmental Engineer & In-Charge, Hooghly Regional Office, West Bengal Pollution Control Board is requested to issue conditional Consent to Operate to the unit. The EE & In-charge, Hooghly R.O. is also requested to carry out an inspection of the unit including monitoring within three months from hereof to verify the adequacy of the pollution control system installed by the unit and submit a report.



This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-  
Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board

Memo No. 10317(14)-PCB/HGY/O/6740-2022(I)

Date: 22/11/2024

Copy forwarded for information and necessary action to:-

1. M/s. Nataraj Hydrocarbons Pvt. Ltd., Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Hooghly-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata – 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Scientist & In-charge, Public Grievance & ANA&T Cell, WBPCB
9. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Dhaniakhali Police Station, Dasghara-Dhaniakhali Road, Somaspur, Dhaniakhali, Dist.- Hooghly, Pin-712302
13. Mrs. Rupali Singharoy, Headmistress, Little Flour Kinder Garten School, Bajimolla, Belmuri, Dhaniakhali, Hooghly-712 302
- ✓ 14. Technical Cell, WBPCB for updating the website
15. Environment Officer- Communication, WBPCB – for circulation through float file
16. Guard file of O & E Cell

  
Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNALEASTERN ZONE  
BENCH, KOLKATA**

**O.A NO.96/2025/EZ**

In The Matter of:-

Little Flower Kinder Garten School

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 09, M/S  
NATARAJ HYDROCARBONS PRIVATE  
LIMITED**

Filed by:

**Mr. KRISHNENDU BERA**  
Advocate,  
High Court, Calcutta  
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